

THE MILITARY GOVERNOR'S ADMINISTRATION
REGULATION, 1358 Fasli.

No. VII of 1358 F.

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Whereas the Executive Council has been dissolved;

And whereas it is necessary to make provision for the administration of the Hyderabad State;

Now, Therefore, in exercise of the powers vested in me as the Military Governor of the Hyderabad State and all other powers enabling me in that behalf I hereby make the following Regulation:—

1. This Regulation may be called the Military Governor's Administration Regulation. It shall extend to the whole of the Hyderabad State and shall come into force on the date of its publication in the Gazette. Short title, extent and commencement.

2. All the powers exercised or duties performed under any law by the President in Council or by the President or by any Member of the Council shall be exercised or performed by the Military Governor or, subject to such restrictions, if any, as he may impose, by any authority appointed by him in this behalf. Exercise of powers and performance of duties by the Military Governor.

3. All acts done before coming into force of this Regulation by or under the orders of the Military Governor or any authority appointed by him shall be deemed to have been lawfully done. Validity of acts done prior to this Regulation.

